

(d) whether the Assistant Sales Tax Officers of Travancore-Cochin Area have been equated with the Upper Division Clerks of Malabar area of the Madras State; and

(e) if so, on what grounds?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) Yes. ..

(c) The equation recommended by the Chatterjee Committee, *inter-alia*, was:—

Sales Tax Officers } Deputy Commercial
Grade I (Rs. 200—300)   Tax Officers
Sales Tax Officers } (Rs. 200—300)
Grade II (Rs. 150—250)   }

(d) No.

(e) Does not arise.

#### Angli Tribes of Andaman

**720. Shri Basumatari:** Will the Minister of Home Affairs be pleased to state:

(a) Whether it is a fact that the Angli tribes of Andaman are still completely backward;

(b) if so, whether any scheme has been drawn by the Government to rehabilitate them properly; and

(c) whether any suggestion has been made by the Chief Commissioner to send some batch of social workers there to work among them?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Yes, the Onge (not Angli) tribes is backward.

(b) Yes. The Third Five Year Plan has schemes for coconut cultivation and plantation of fruit trees etc., and for presentation of gifts of cloth, food articles, axes, fishing hooks, buckets etc. Some wells and model huts have been already constructed. Seasonal dispensary also functions every year during fair weather.

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(c) No. The work of welfare is looked after by the officer in charge of anthropological survey.

#### न्यायाधीशों की सेवानिवृत्ति की आयु

७२१. श्री बड़े : क्या यह कार्य मंत्रालय बताने की कृपा करेंगे कि :

(क) क्या उच्चतम न्यायालय के न्यायाधीशों की सेवानिवृत्ति की आयु सीमा ६५ वर्ष है ;

(ख) क्या राज्यों में उच्च न्यायालयों के न्यायाधीशों की सेवानिवृत्ति की आयु सीमा ६० वर्ष है ;

(ग) यदि हां, तो क्या सरकार मजिस्ट्रेटों और निम्न न्यायालयों के सिविल न्यायाधीशों की आयु सीमा बढ़ा कर ६५ वर्ष करने का विचार कर रही है ;

(घ) यदि नहीं, तो इस के क्या कारण हैं; और

(ङ) क्या राज्य न्यायालयों में अनेक पद खाली पड़े हैं ?

गृह कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) जी हां ।

(ख) जी हां ।

(ग) से (ङ). प्राथमिक रूप से यह मामला राज्य सरकारों से सम्बन्धित है ।

12:07 hrs.

#### OBITUARY REFERENCE

**Mr. Speaker:** I have to inform the House of the sad demise of Shrimati Kesar Kumari Devi who passed away on the 3rd May, 1962 at Raipur at the age of 57.

Shrimati Kesar Kumari Devi was a sitting Member of this House from Raipur constituency of Madhya Pradesh. She was also a Member of the Second Lok Sabha.

[Mr. Speaker.]

We deeply mourn the loss of Shrimati Kesar Kumari Devi and I am sure the House will join me in conveying our condolences to the bereaved family.

It is all the more tragic because that lady took her oath so lately and joined this Lok Sabha perhaps with some hopes, and we had also hopes that she would make useful contributions and serve the country for some time. Death has taken all that away. It is a tragic thing.

May I request the House to stand in silence for a short while to express its sorrow.

*The Members then stood in silence for a short while.*

12.08 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE FERTILIZER CORPORATION OF INDIA LIMITED AND REVIEW BY THE GOVERNMENT ON THE WORKING OF THE CORPORATION.

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**

Sir, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review of the Government on the working of the above Corporation.

[Placed in Library. See No. LT-76/62].

NOTIFICATIONS RE: DELHI (URBAN AREAS) TENANTS' RELIEF RULES AND DELHI LAND HOLDING (CEILING) RULES, 1961.

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir,

I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F. 3-A/LRO/61 published in Delhi Gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961. [Placed in Library. See No. LT-77/62].
- (ii) Notification No. F.63/LRO/61-62/178 published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Land Holdings (Ceiling) Rule, 1961, under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960. [Placed in Library. See No. LT-78/62].

12.09 hrs.

#### MESSAGE FROM THE PRESIDENT

**Mr. Speaker:** I have to inform the House that I have received the following message from the President dated 3rd May, 1962:

"I have received with great satisfaction the expression of thanks by the Members of Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th April, 1962."

12.09½ hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narain Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1962, will consist of—